

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS

**LOK SABHA
UNSTARRED QUESTION NO.653
TO BE ANSWERED ON 05.02.2020**

EXTRADITION OF FINANCIAL FRAUDSTER

653. SHRI KUNWAR DANISH ALI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the number of Indians who fled from the country in 2015 to till date who have been involved in financial irregularities with the banks as well as those who are under criminal investigation;
- (b) the amount of money they have taken away from the banks;
- (c) the reasons, why they have not been extradited as yet; and
- (d) the steps being taken for the extradition of these individuals?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[SHRI V. MURALEEDHARAN]**

(a) & (b) According to information provided by relevant agencies to the Ministry, the number of Indians involved in financial irregularities with the banks as well as those who are under criminal investigation from 2015 onwards are 72 and considerable amount of Proceeds of Crime (PoC) are involved in respect of these cases.

(c) & (d) Efforts are being made proactively for securing presence of these accused in the country by way of issuance of LOC, RCN and Extradition requests. Action under Fugitive Economic Offenders Act, 2018 (FEOA) has also been initiated in suitable cases. The extradition process is complex as it involves going through the legal process as per the bilateral treaty, if any, with the country concerned and its domestic laws.
